

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.2909/2023

[Arising out of impugned final judgment and order dated 25-05-2022 in CRLA No. 2682/1982 passed by the High Court of Judicature at Allahabad]

AMAN SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

[IA No. 15987/2023 - EXEMPTION FROM FILING O.T.]

WITH

SLP(Crl) No. 3439/2023 (II)

SLP(Crl) No. 7653/2025 (II)

Date : 07-10-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) : Ms. Mridula Ray Bharadwaj, AOR
Dr. Sumant Bharadwaj, Adv.
Mr. Surendra Pal Singh Tomar, Adv.
Dr. Vedant Bharadwaj, Adv.
Mr. D.m.sharma, Adv.
Mrs. Pooja Gupta, Adv.
Mrs. Amrita Behera, Adv.

Dr. P. George Giri, Adv.
Ms. Jasmin Kurian Giri, Adv.
Mr. Ginesh P, Adv.
Mr. Vikas Sharma, Adv.
Mr. P. George Giri, AOR

For Respondent(s) : Mr. Arup Banerjee, AOR
Mr. A.k.misra,a.g., U.p., Sr. Adv.
Mr. Ghanshyam Singh, Adv.
Mr. Shiv Pratap Singh., Adv.
Mr. Shiv Pratap Singh, Adv.
Mr. Sanjiv Sharma, Adv.
Mrs. Shweta Yadav., Adv.
Mr. Kumar Rupak., Adv.

Mr. Kumar Rupak, Adv.
Mr. Sanjeev Sharma, Adv.
Mr. Shubham Kumar., Adv.
Mr. Shubham Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On the request of learned counsel for the
respondent, adjourned to 04.11.2025.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)